

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 30/MP/2018

Subject :Petition under Section 79 (1) (c) and (f) and other applicable provision of the Electricity Act, 2003 read with Regulation 32 of the Central Electricity Regulatory Commission (Grant of Connectivity, Long Term Access and Medium Term Open Access in the inter-State transmission and related matters) Regulations, 2009 against the letter dated 22.11.2017 of the Respondent, wrongly denying the use of connectivity granted to M/s AGEL (Petitioner's parent company) at Khavda, by the Petitioner proposed wind project at Dayapar in Kutch District of Gujarat.

Date of Hearing : 3.5.2018

Coram : Shri P.K. Pujari, Chairperson
Shri A.K. Singhal, Member
Shri A.S. Bakshi, Member
Dr. M.K. Iyer, Member

Petitioner : Adani Green Energy (MP) Limited

Respondent : Power Grid Corporation of India Limited

Parties present :Shri Buddy Ranganadhan, Advocate, AGE(MP)L
Shri Raunak Jain, Advocate, AGE (MP)L
Shri Vishvendra Tomar, Advocate, AGE (MP)L

Record of Proceedings

Learned counsel for the Petitioner submitted that the present petition has been filed *inter-alia* for seeking direction to set aside the letter dated 22.11.2017 denying the connectivity granted to AGEL (Petitioner's parent company) at Khavda, by the Petitioner's proposed wind project at Dayapar and to direct the respondent to consider the optimized evacuation system proposal of the Petitioner to connect its 100 MW wind project under the connectivity already granted to AGEL's 500 MW wind project through Bhuj Pooling sub-station at Khavda at 200 kV.

2. After hearing the learned counsel for the Petitioner, the Commission admitted the petition and directed to issue notice to the respondent.

3. The Commission directed the Petitioner to serve copy of the petition on the respondent immediately, if not served already. The respondent was directed to file its reply, by 8.6.2018, with an advance copy to the Petitioner, who may file its rejoinder, if any, by 9.7.2018.

4. The Commission directed the Petitioner to submit the following information, on affidavit, by 31.5.2018:

- (a) Copy of connectivity application and connectivity granted by CTU;
- (b) Copy of LTA application: as applied to CTU and granted by CTU;
- (c) Coloured single line diagram, clearly depicting the proposed system to be used by the Petitioner and connectivity granted from the earlier system to parent company i.e. Khavda to Dayapar; and
- (d) Map of the area.

5. The Commission directed that due date of filing the reply, rejoinder and information should be strictly complied with. No extension shall be granted on that account.

6. The petition shall be listed for hearing on 26.7.2018.

By order of the Commission

**Sd/-
(T. Rout)
Chief (Law)**